IN THE NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(*Through Hybrid Mode)*

Item No.11
CP (IB)/34/59/AMR/2026

IN THE MATTER OF:

EzResolve LLP, Liquidator of
M L Industrial and Agricultural Products Pvt Ltd … Petitioner

Under Section: 59 of IBC, 2016

Order delivered on 06.11.2026

CORAM:

SHRI KISHORE VEMULAPALLI, HON'BLE MEMBER (JUDICIAL)
SHRI UMESH KUMAR SHUKLA, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Sandhya Tadla, Liquidator

ORDER

The present Petition is filed by EzResolve LLP represented by Mrs. Sandhya Tadla, Liquidator of M. L. Industrial and Agricultural Products Private Limited under Section 59 of IBC, 2016 read with Regulation 42 of the IBBI (Voluntary Liquidation Process) Regulations, 2017 seeking to take note of the Form J dated 14.08.2026 and the documents attached to it intimating of termination of voluntary liquidation of M. L. Industrial and Agricultural Products Private Limited under Section 59(5A) of the IBC, 2016.

During the course of hearing dated 14.10.2026, the Liquidator sought and was granted ten days' time to file an Affidavit stating that in terms of public announcement under Regulation 14 of the IBBI (Voluntary Liquidation Process) Regulations, 2017, no claim has been received by the Corporate Person from any Creditors, Government Authorities or any other person.

Pursuant to the above order dated 14.10.2026, the Liquidator filed the Memo dated 27.10.2026 stating that subsequent to the public announcement made in Financial Express (English) and Prajasakthi (Telugu) under Regulation 14 of the IBBI (Voluntary Liquidation Process) Regulations, 2017 on 26.05.2026 seeking claims from stakeholders of the Corporate Person, only one claim which was from Mr. Maddi Ramesh, the shareholder of the Company holding 99.85% of equity, claiming an amount of Rs.16,89,320/- was received and the same was admitted, and that no other claims have been received by the Corporate Person from any Creditors, Government Authorities, Stakeholders or any other person.

Considering the above submissions made by the Liquidator, the intimation of termination of voluntary liquidation of M.L. Industrial and Agricultural Products Private Limited is taken on record subject to just exceptions. It is made clear that this order would not tantamount to any acceptance or rejection of any averments made in this application/ report.

Accordingly, **CP (IB)/34/59/AMR/2026 is allowed and disposed of.**

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)

Sd/-
(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)

Jahnavi (Steno) & Krishna (PS)